GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA UNSTARRED QUESTION No.3181 TO BE ANSWERED ON 08.08.2023

National Sports Federation

†3181. SHRI JUGAL KISHORE SHARMA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has taken any steps to ensure that the National Sports Federation of India (NSFOI) is being run in an efficient and transparent manner;

(b) if so, the details of steps taken by the Government in this regard; and

(c) the action taken by the Government against NSFOI in case the same fails to comply with the Sports Code?

ANSWER THE MINISTER OF YOUTH AFFAIRS AND SPORTS [SHRI ANURAG SINGH THAKUR]

(a) to (c): The Ministry has not recognised any federation with the name National Sports Federation of India (NSFOI).

The Ministry gives recognition to a National Sports Federation based on the guidelines provided under the "The National Sports Development Code of India, 2011 ('Sports Code"), which is an amalgamation of orders and instructions issued by the Ministry of Youth Affairs & Sports from time-to-time and is a dynamic document. The adherence to the provisions of the Sports Code is an ongoing and continuous exercise and the Ministry monitors the National Sports Federations (NSFs) with regard to the observance of the provisions of Sports Code by them, and ensures that the recognised NSFs abide by the basic and cardinal principles, such as age & tenure restrictions in respect of office bearers of the NSFs, conduct of fair and transparent elections, protection of athletes' interests, etc. The Government insists on observance of the provisions of the Sports Code by the NSFs to maintain their recognition on a year-to-year basis. Wherever any such violations are noticed, necessary action including suspension, non-renewal of annual recognition and withdrawal of recognition is taken.

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